

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8107 of 2021

Pappu Yadav

... .. **Petitioner**

Versus

The State of Jharkhand

... .. **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner

: Mr. Sarju Prasad, Advocate

For the State

: Mr. Santosh Kr. Shukla, A.P.P.

02/08.09.2021 Heard Mr. Sarju Prasad, learned counsel for the petitioner and Mr. Santosh Kr. Shukla, learned A.P.P. for the State.

The petitioner is an accused in connection with Korrah P.S. Case No. 24 of 2021, corresponding to G. R. No. 881 of 2021.

The son of the informant went away with Sanjay Kumar but he did not return and after two days the dead body of his son was recovered from the closed mine of Dilip Mehta.

It appears that the implication of the petitioner is on account of the fact that one of the witnesses namely Surendra Mehta @ Pandey has stated that Sanjay Kumar and the deceased had gone inside the chowmin shop of the informant prior to the incident. One Mahesh Prasad Mehta had disclosed that he had seen the petitioner and other accused persons coming from the mine from where the dead body was subsequently recovered. One of the witnesses namely Baldeo Prasad Mehta had stated about seeing the deceased near the shop of the petitioner with the other accused persons.

It appears that one of the co-accused persons namely Dharmvir Kumar @ Biloutiya has been granted bail by this Court in B.A. No. 7965 of 2021.

The petitioner has been implicated, therefore, only on account of suspicion.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned A.C.J.M., Hazaribag, in connection with Korrah P.S. Case No. 24 of 2021, corresponding to G. R. No. 881 of 2021.

(Rongon Mukhopadhyay, J.)